

\232

ITEM NO.22

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013  
CRLMP.NO(s). 1315

(From the judgement and order dated 12/10/2012 in CRLA No.6813/2006 of The  
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAVINDRA YADAV

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from surrendering and office report)

Date: 28/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
(IN CHAMBERS)

For Petitioner(s) Mr. S.S. Kulshrestha, Sr. Adv.  
Mr. Harshvir Pratap Sharma, Adv.  
Mr. Naresh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.  
Prayer for exemption from surrender is declined.  
However, six weeks' time is granted to the petitioner  
to surrender and furnish the proof with the Registry.

| (KUSUM SYAL)  
| SR.P.A  
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| | (P.S. TYAGI)  
| | COURT MASTER  
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